# GOVERNMENT OF INDIA
# MINISTRY OF CORPORATE AFFAIRS

## LOK SABHA
## UNSTARRED QUESTION NO. 955
## ANSWERED ON MONDAY THE 08th FEBRUARY, 2021
## [MAGHA 19, 1942 (SAKA)]

### SUITS AGAINST BIG COMPANIES

### QUESTION

**955. SHRI GNANATHIRAVIAM S.:**

**Will the Minister of CORPORATE AFFAIRS** कारपोरेट कार्य मंत्री
**be pleased to state:**

- (a)   whether the Ministry has filed anti-trust law suits against Big tech companies like Facebook, Google, Amazon, Apple etc. on their Anti-competitive practices;

- (b)   if so, the details thereof and the steps taken to protect the Data privacy of Indian consumers;

- (c)   whether the Indian competition Act, 2002 gives protection against anit-competitive practices;

- (d)   if so, the details thereof and if not, the reasons therefor; and

- (e)   whether the Government is seized of the importance of strong anti-competitive law for Indian consumers and if so, the details thereof?

### ANSWER

**THE MINISTER OF STATE FOR FINANCE**          **(SHRI ANURAG SINGH THAKUR)**
**AND CORPORATE AFFAIRS**
वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री          (श्री अनुराग सिंह ठाकुर)

**(a) to (e)**    The Ministry has not filed any anti-trust law suits against any big tech companies on their anti-competitive practices. However, based on information received under section 19(1)(a) of the Competition Act, 2002, action has been taken by the Competition Commission of India (CCI) against certain big tech companies on the  their anti-competitive practices.

The Competition Act, 2002 prohibits anti-competitive agreements (Section 3), abuse of dominant position (Section 4) and provides for regulation of combinations- mergers and acquisitions (Sections 5 & 6).  The CCI has been established under the Competition Act to enforce these provisions and empowers to issue appropriate remedies for such anti-competitive behaviour. The Government is fully committed to a strong anti-competitive law so as to ensure efficient and competitive markets which foster innovation flourish in the Country and anti-competitive practices are sternly deal with.

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